

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 48/09 scheduled to be held on 24.02.2009 but actually held on 05.03.2009.

The Meeting No. 48/09 of Norms Committee-II was held on 24.02.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
		M/o Steel
4.	Shri A. K. Mishra, Asst IA	
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/48/81-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00706/AM09/	RLA File :05/24/040/00696/AM09/	Lic.No/Date:0510235573 02.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- - Words "Range 3 " given in the description of import item at S.No.1 may be replaced with words "Range 2 " - Quantities of import items at S.Nos. 1, 2 & 4 may be allowed as applied for as per SION C-391 - Quantity of import item at S.No.3 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

2	Case No.:13/48/81-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:48/81-ALC2/2008	Status:Case Added
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		24.02.2009	
HQ File :01/81/050/00718/AM09/	RLA File :11/24/040/00072/AM09/	Lic.No/Date:1110019513 02.02.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The committee decided to refer a copy of the application of the firm to DOT for examination and comments. The case stands deferred and to be relisted on 28.04.2009.			

3	Case No.:14/48/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00719/AM09/	RLA File :11/24/040/00074/AM09/	Lic.No/Date:1110019528 03.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 10120.2 Kgs inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

4	Case No.:2/48/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00707/AM09/	RLA File :07/24/040/00589/AM09/	Lic.No/Date:0710062670 03.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

5	Case No.:3/48/81-ALC2/2008	Party Name:CAST CRAFT PVT LTD,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00708/AM09/	RLA File :07/24/040/00550/AM09/	Lic.No/Date:0710062671 03.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not			

received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.

6	Case No.:4/48/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00709/AM09/	RLA File :07/24/040/00594/AM09/	Lic.No/Date:0710062693 03.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

7	Case No.:5/48/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00710/AM09/	RLA File :07/24/040/00597/AM09/	Lic.No/Date:0710062699 03.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			

8	Case No.:6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

9	Case No.:7/48/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00712/AM09/	RLA File :05/24/040/00518/AM09/	Lic.No/Date:0510235656 03.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.

10	Case No.:10/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00715/AM09/	RLA File :07/24/040/00576/AM09/	Lic.No/Date:0710062737 04.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

11	Case No.:11/48/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00716/AM09/	RLA File :07/24/040/00514/AM09/	Lic.No/Date:0710062742 04.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			

12	Case No.:12/48/81-ALC2/2008	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00717/AM09/	RLA File :07/24/040/00600/AM09/	Lic.No/Date:0710062743 04.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 28.04.2009.			

13	Case No.:8/48/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00713/AM09/	RLA File :07/24/040/00598/AM09/	Lic.No/Date:0710062730 04.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.

14	Case No.:9/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00714/AM09/	RLA File :07/24/040/00690/AM08/	Lic.No/Date:0710062735 04.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

15	Case No.:15/48/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00720/AM09/	RLA File :03/95/040/00059/AM09/	Lic.No/Date:0310505652 05.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The committee decided to refer a copy of the application of the firm to M/o Mines for examination and comments. The case stands deferred and to be relisted on 28.04.2009.			

16	Case No.:16/48/81-ALC2/2008	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00721/AM09/	RLA File :31/24/040/00300/AM09/	Lic.No/Date:3110037253 05.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

17	Case No.:17/48/81-ALC2/2008	Party Name:KLAUS UNION ENGINEERING PVT.LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00722/AM09/	RLA File :31/21/040/00364/AM09/	Lic.No/Date:3110037254 05.02.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.

18	Case No.:18/48/81-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00723/AM09/	RLA File :03/94/040/00980/AM09/	Lic.No/Date:0310505840 05.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

19	Case No.:19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840 05.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

20	Case No.:20/48/81-ALC2/2008	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00725/AM09/	RLA File :05/24/040/00673/AM09/	Lic.No/Date:0510235845 05.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

21	Case No.:21/48/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00726/AM09/	RLA File :05/24/040/00346/AM09/	Lic.No/Date:0510235990 06.02.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.

22	Case No.: 22/48/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
	HQ File :01/81/050/00727/AM09/	RLA File :03/94/040/00913/AM09/	Lic.No/Date:0310505986 06.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

23	Case No.: 23/48/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
	HQ File :01/81/050/00728/AM09/	RLA File :31/24/040/00307/AM09/	Lic.No/Date:3110037269 06.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

24	Case No.: 24/48/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
	HQ File :01/81/050/00729/AM09/	RLA File :31/24/040/00301/AM09/	Lic.No/Date:3110037275 06.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

25	Case No.: 25/48/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
	HQ File :01/81/050/00730/AM09/	RLA File :31/24/040/00305/AM09/	Lic.No/Date:3110037276 06.02.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.

26	Case No.: 26/48/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
	HQ File :01/81/050/00731/AM09/	RLA File :31/24/040/00306/AM09/	Lic.No/Date:3110037277 06.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

27	Case No.: 27/48/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
	HQ File :01/81/050/00732/AM09/	RLA File :03/95/040/00600/AM09/	Lic.No/Date:0310506218 09.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			

28	Case No.: 28/48/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
	HQ File :01/81/050/00733/AM09/	RLA File :03/95/040/00566/AM09/	Lic.No/Date:0310506225 09.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			

29	Case No.: 29/48/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status: Case Added
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	HQ File :01/81/050/00734/AM09/	RLA File :03/95/040/00550/AM09/	Lic.No/Date:0310506227 09.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			
30	Case No.:30/48/81-ALC2/2008	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES PLTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00735/AM09/	RLA File :07/24/040/00592/AM09/	Lic.No/Date:0710062936 10.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			
31	Case No.:31/48/81-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00736/AM09/	RLA File :03/95/040/00922/AM09/	Lic.No/Date:0310506468 10.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			
32	Case No.:32/48/81-ALC2/2008	Party Name:NATIONAL LAMINATION INDUSTRIES	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00737/AM09/	RLA File :03/95/040/00759/AM09/	Lic.No/Date:0310506475 10.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			
33	Case No.:33/48/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added

	HQ File :01/81/050/00738/AM09/	RLA File :03/94/040/00999/AM09/	Lic.No/Date:0310506493 10.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

34	Case No.:34/48/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00739/AM09/	RLA File :11/21/040/00128/AM09/	Lic.No/Date:1110019619 11.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

35	Case No.:35/48/81-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00740/AM09/	RLA File :11/24/040/00075/AM09/	Lic.No/Date:1110019620 11.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

36	Case No.:36/48/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00741/AM09/	RLA File :07/24/040/00603/AM09/	Lic.No/Date:0710062997 12.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			

37	Case No.:37/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
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	HQ File :01/81/050/00742/AM09/	RLA File :07/24/040/00609/AM09/	Lic.No/Date:0710063002 12.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 28.04.2009.			

38	Case No.:38/48/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00743/AM09/	RLA File :05/24/040/00716/AM09/	Lic.No/Date:0510236321 12.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

39	Case No.:39/48/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00744/AM09/	RLA File :07/24/040/00615/AM09/	Lic.No/Date:0710063033 13.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The committee observed that AA has already been issued on repeat basis. Hence decided to close the case on the part of NC.			

40	Case No.:40/48/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00745/AM09/	RLA File :22/24/040/00062/AM09/	Lic.No/Date:2210008650 13.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

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41	Case No.:41/48/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:48/81-ALC2/2008 24.02.2009	Status:Case Added
	HQ File :01/81/050/00746/AM09/	RLA File :03/94/040/01011/AM09/	Lic.No/Date:0310507423 16.02.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.				

PART –A - FRESH

Case No. A-20	M/S Raychem RPG Ltd.
Meeting No.48/81	F.No.01/81/162/522/AM09/DES-II
Dated 24-02-2009	Annual Advance Licence No.0310459698 dt.31-02-2008
	RLA.No.03/95/39/0004/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of Export products and their weights may be specified as under:

Sl.No.	Description	Export Weight
1	SS Band 304/316 Grade 6.5 mm x 0.5 mm x 30 m	0.77 Kgs
2	SS Band 304/316 Grade 9.5 mm x 0.65 mm x 30 m	1.46 Kgs
3	SS Band 304/316 Grade 12.7 mm x 0.75 mm x 30 m	2.25 Kgs
4	SS Band 304/316 Grade 16 mm x 0.75 mm x 30 m	2.83 Kgs
5	SS Band 304/316 Grade 19 mm x 0.75 mm x 30 m	3.36 Kgs

6	SS Band 304/316 Grade 20 mm x 0.4 mm x 50 m	3.14 Kgs
7	SS Band 304/316 Grade 20 mm x 0.7 mm x 50 m	5.50 Kgs
8	SS Band 304/316 Grade 10 mm x 0.4 mm x 50 m	1.57 Kgs
9	SS Band 304/316 Grade 10 mm x 0.7 mm x 50 m	2.75 Kgs

2. Quantities of import items may be allowed as under:

Sl.No.	Description	Quantity
For Export product at SI No. 1 above		
1	SS Strip Gr 304/316 0.5 mm thick	0.785 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 2 above		
2	SS Strip Gr 304/316 0.65 mm thick	1.489 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 3 above		
3	SS Strip Gr 304/316 0.75 mm thick	2.295 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 4 above		
4	SS Strip Gr 304/316 0.75 mm thick	2.887 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 5 above		
5	SS Strip Gr 304/316 0.75 mm thick	3.427 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 6 above		
6	SS Strip Gr 304/316 0.4 mm thick	3.203 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 7 above		
7	SS Strip Gr 304/316 0.7 mm thick	5.61 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 8 above		
8	SS Strip Gr 304/316 0.4 mm thick	1.60 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 9 above		
9	SS Strip Gr 304/316 0.7 mm thick	2.805 Kgs inclusive of a wastage of 2 %

R/A may take suitable consequential action accordingly.